

# LOK SABHA DEBATES

## (English Version)

Seventh Session  
(Fifteenth Lok Sabha)

Gazettes & Debates Section  
Parliament Library Building  
Room No. FB-025  
Block 'G'  
Acc. No. 32  
Dated 13 Oct 2014



(Vol. XVI contains Nos. 18 to 23)

LOK SABHA SECRETARIAT  
NEW DELHI

Price : Rs. 80.00

## **EDITORIAL BOARD**

T.K. Viswanathan  
Secretary-General  
Lok Sabha

Brahm Dutt  
Joint Secretary

Kamla Sharma  
Director

Piyush C. Dutta  
Additional Director

G.S. Chauhan  
Joint Director

© 2011 LOK SABHA SECRETARIAT

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording, or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

---

Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.

## CONTENTS

*[Fifteenth Series, Vol. XVI, Seventh Session, 2011/1932 (Saka)]*

**No. 18, Thursday, March 17, 2011/Phalguna 26, 1932 (Saka)**

SUBJECT	COLUMNS
OBSERVATIONS BY THE SPEAKER .....	1—2
(i) Moving of cut motions to outstanding Demands for Grants .....	1—2
(ii) Outstanding Demands for Grants .....	27
PAPERS LAID ON THE TABLE .....	2—8, 25
MATTERS UNDER RULE 377 .....	17—24
(i) Need to check the move to acquire agricultural land for setting up of Industrial projects in Karnataka	
Shri R. Dhruvanarayana .....	17—18
(ii) Need to locate and recover nuclear fuelled power pack allegedly lost in the slopes of Mount Nanda Devi in Uttarakhand posing a serious threat of radiation	
Shri Satpal Maharaj .....	18—19
(iii) Need to connect district Shrawasti in Uttar Pradesh with rail service	
Dr. Vinay Kumar Pandey .....	19
(iv) Need to run an inter-city express between Bidar (Karnataka) and Hyderabad (Andhra Pradesh) via Zaheerabad and Secunderabad	
Shri Suresh Kumar Shetkar .....	19—20
(v) Need to implement Special Component Plan and Tribal Sub Plan Schemes meant for SCs and STs in their present format	
Dr. Manda Jagannath .....	20—21
(vi) Need to ban the export of cotton yarn and ensure its availability to handloom and powerloom industries in Maharashtra	
Shri Jaywant Gangaram Awale .....	21
(vii) Need to announce a package for the welfare of distressed farmers of Vidarbha region in Maharashtra	
Shri Datta Meghe .....	21—22
(viii) Need to provide a manned level crossing between chain No.s 1306 and 1307 on Mahoba-Khajuraho railway line in North Central Railway Zone	
Shri Jitendra Singh Bundela .....	22

SUBJECT	COLUMNS
(ix) Need to allocate adequate quantity of Compressed Natural Gas and APM Gas to Gujarat Dr. Kirit Premjibhai Solanki .....	22—23
(x) Need to augment railway services in Dindori Parliamentary Constituency, Maharashtra and provide stoppages of Kamayani Express at Nandgaon, Laslgaon and Niphad railway stations Shri Harishchandra Chavan .....	23
(xi) Need to provide facility of railway rakes for transportation of fertilizers at Lilia Mota in Amrelie Parliamentary Constituency, Gujarat Shri Naranbhai Kachhadia .....	23—24
(xii) Need to include biographies of Chhatrapati Shivaji and Veer Savarkar Vinayak Damodar in School curriculum Shri Gajanan D. Babar .....	24
<b>OBSERVATION BY THE SPEAKER</b>	
Outstanding Demands for Grants .....	27
<b>SUBMISSION OF OUTSTANDING DEMANDS FOR GRANTS TO THE VOTE OF THE HOUSE (GUILLOTINE) .....</b>	<b>28—38</b>
<b>APPROPRIATION (NO. 2) BILL, 2011 .....</b>	<b>39—40</b>
Motion to Consider .....	39
Clauses 2 to 4 and 1 .....	40
Motion to Pass .....	40

## OFFICERS OF LOK SABHA

### THE SPEAKER

Shrimati Meira Kumar

### THE DEPUTY SPEAKER

Shri Karia Munda

### PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

### SECRETARY GENERAL

Shri T.K. Viswanathan

# LOK SABHA DEBATES

## LOK SABHA

Thursday, March 17, 2011/Phalguna 26, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER in the Chair]

### OBSERVATION BY THE SPEAKER

#### Moving of Cut Motions to outstanding Demands for Grants

[English]

MADAM SPEAKER: Hon. Members would recall that during the Budget Session, 2010, I had, for the first time, permitted moving of the cut motions to the Demands for Grants, which were to be guillotined. Hon. Members would also recall the practical difficulties faced at the time of disposal of those cut motions.

As the Hon. Members are aware, further discussion on the Demand for Grant of the Ministry of Mines and the discussion on the Demand for Grant of the Ministry of Road Transport and Highways will be taken up by the House today. The guillotine in respect of the remaining outstanding Demands will take place at 6 p.m. To facilitate smooth disposal of cut motions to the outstanding Demands, I would request the Hon. Members present in the House whose cut motions to the outstanding Demands have been circulated to send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move at the time of guillotine. It may please be noted that only those Members who send slips to the Table within 15 minutes of this announcement would be permitted to move cut motions at the time of guillotine, and they will be permitted to move only those cut motions the serial numbers of which have been indicated by them in their slips.

A list showing the serial numbers of the cut motions which the Members intend to move at the time of guillotine will be put on the Notice Board shortly thereafter. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the officers at the Table immediately.

Hon. Members are requested not to mention in their slips to be sent to the Table now the cut motions in respect of the Demand for Grant of the Ministry of Road Transport and Highways which is scheduled for discussion

later in the day. A separate announcement regarding moving of cut motions to that Demand will be made when the discussion on that Demand is taken up today.

...(Interruptions)

MADAM SPEAKER: Now Papers to be laid on the Table.

...(Interruptions)

11.02 hrs.

### PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2011-2012.

[Placed in Library, See No. LT 4288/15/11]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Shri Mallikarjun Kharge, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2011-2012.

[Placed in Library, See No. LT 4289/15/11]

- (2) Outcome Budget of the Ministry of Labour and Employment for the year 2011-2012.

[Placed in Library, See No. LT 4290/15/11]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Industrial Policy and Promotion for the year 2011-2012.

[Placed in Library, See No. LT 4291/15/11]

- (2) A copy of the Notification No. S.O. 408(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2011, regarding appointment of Committee to investigate into the possibility of running or restarting the Dheklapara Tea Estate in the State of West Bengal issued under sub-section (2) of Section 16B of the Tea Act, 1953.

[Placed in Library, *See* No. LT 4292/15/11]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 4293/15/11]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, *See* No. LT 4294/15/11]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

[Placed in Library, *See* No. LT 4295/15/11]

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTRY OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI ARUN YADAV): Madam, I beg to lay on the Table a copy each of the following (Hindi and English versions):—

- (1) Detailed Demands for grants of the Ministry of Agriculture for the year 2011-12.
- (2) Outcome Budget of the Department of Animal Husbandry, Dairy and Fisheries, Ministry of Agriculture for the year 2011-12.

[Placed in Library, *See* No. LT 4296/15/11]

[Placed in Library, *See* No. LT 4297/15/11]

...(Interruptions)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Dr. Ashwani Kumar, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[(Placed in Library, *See* No. LT 4298/15/11)]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2009-2010.

(ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[(Placed in Library, *See* No. LT 4299/15/11)]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2009-2010.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, *See* No. LT 4300/15/11]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2009-2010.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, *See* No. LT 4301/15/11]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2009-2010.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, *See* No. LT 4302/15/11]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2009-2010.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, *See* No. LT 4303/15/11]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2009-2010.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, *See* No. LT 4304/15/11]



- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, *See* No. LT 4305/15/11]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 4306/15/11]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) Notification No. F. No. 23/17/2009-R&R published in Gazette of India dated 22nd January, 2011, making amendment to the title of para 6.4 & 6.4(i) of the Tariff Policy notified under Section 3 of the Electricity Act, 2003.

[Placed in Library, *See* No. LT 4307/15/11]

- (ii) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charge and Losses) Regulations, 2010, published in Notification No. L-1/44/2010-CERC in Gazette of India dated 31st December, 2010.

[Placed in Library, *See* No. LT 4308/15/11]

- (iii) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, published in Notification No. L-1/18/2010-CERC in Gazette of India dated 19th January, 2011.

[Placed in Library, *See* No. LT 4309/15/11]

- (iv) The Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, published in Notification No. CEI/1/59/CEA/EI in Gazette of India dated 24th September, 2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) of (3) above.

[Placed in Library, *See* No. LT 4310/15/11]

...(Interruptions)

[Translation]

SHRI GURUDAS DASGUPTA (Ghatal): Sushma Ji, we have given Adjournment Motion. ...(Interruptions)

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam, the next item in the notice given by me. ...(Interruptions)

[English]

SHRI GURUDAS DASGUPTA: Madam, I have given notice for an Adjournment Motion because today *The Hindu* newspaper carries an explosive news, unprecedented in the history of Indian democracy. Never has this type of news come in the newspaper. ...(Interruptions)

[Translation]

Madam, what is this?

MADAM SPEAKER: You speak.

...(Interruptions)

SHRI GURUDAS DASGUPTA: Ask them to keep quiet. ...(Interruptions)

[English]

MADAM SPEAKER: Nothing else will go on record.

(Interruptions)...\*

\*Not recorded.

[*Translation*]

SHRI GURUDAS DASGUPTA: Let me speak.  
...(*Interruptions*) Please listen to me. ...(*Interruptions*)

MADAM SPEAKER: You please sit down.

...(*Interruptions*)

MADAM SPEAKER: You speak.

...(*Interruptions*)

MADAM SPEAKER: You sit down please. Let them speak.

...(*Interruptions*)

MADAM SPEAKER: You speak.

...(*Interruptions*)

[*English*]

SHRI GURUDAS DASGUPTA: Please listen to me. I have given notice for an Adjournment Motion.  
...(*Interruptions*)

Madam, my point is that never such a news has appeared any time in the history of Indian democracy. The news says that there was a No Confidence Motion brought in 2008 by us and in the No Confidence Motion, the entire Opposition had voted against the Government. The news says that in order to win over the No Confidence Motion, Rs. 50 crore to Rs. 60 crore were paid to a number of Members. ...(*Interruptions*)

Madam, I am not taking any name. There are names also here. ...(*Interruptions*)

[*Translation*]

MADAM SPEAKER: You sit down please.

...(*Interruptions*)

MADAM SPEAKER: Let him finish. You sit down.

...(*Interruptions*)

MADAM SPEAKER: You speak.

[*English*]

Nothing else is going on record.

(*Interruptions*)... \*

SHRI GURUDAS DASGUPTA: Madam, according to your rules, I do not take any name, but the point is serious because if money was paid to Members to win the Vote of Confidence, then that is the murder of

\*Not recorded.

democracy that has taken place. I have with me the original thing also and not only *The Hindu* news.  
...(*Interruptions*)

[*Translation*]

MADAM SPEAKER: You keep that down.

[*English*]

You are a senior Member.

SHRI GURUDAS DASGUPTA: It is the American Embassy who is sending report to their masters in Washington that the Government is going to win  
...(*Interruptions*)

Madam, it is a note that the American Embassy is sending to the American President about the Government of India. I would like to know whether the control room of Government of India is in Delhi or in Washington.  
...(*Interruptions*)

MADAM SPEAKER: Please take your seats.

Shri Dasgupta, you conclude it now.

...(*Interruptions*)

SHRI GURUDAS DASGUPTA: Madam, I demand that the Prime Minister should come to the House and make a statement denying this. ...(*Interruptions*) If the Prime Minister does not deny this, then he should resign immediately. ...(*Interruptions*) He should resign on the very first occasion. ...(*Interruptions*)

MADAM SPEAKER: Okay. Now, Shrimati Sushma Swaraj.

...(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ: Thank you, Madam.  
...(*Interruptions*) Make them sit ...(*Interruptions*)

MADAM SPEAKER: She is the Leader of Opposition.

...(*Interruptions*)

MADAM SPEAKER: Mulayam Singh Ji, you speak once the Leader of Opposition finish her speech.

...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ: Madam, I have given a notice. ...(*Interruptions*)

[*English*]

MADAM SPEAKER: Nothing else will go on record except what Shrimati Sushma Swaraj is saying.

(*Interruptions*)... \*

\*Not recorded.

[Translation]

MADAM SPEAKER: Sushma Ji, you speak.

...(Interruptions)

MADAM SPEAKER: All of you sit down.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: You all were naming out people. I had listened. You sit down. ...(Interruptions)

MADAM SPEAKER: You all sit down.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: Madam please bring the House in order. ...(Interruptions)

[English]

MADAM SPEAKER: What happened yesterday?

...(Interruptions)

[Translation]

MADAM SPEAKER: You all sit down. If you will stand up, the Members from other side will also stand up.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: Yesterday we listened to you, today you listen to us. ...(Interruptions)

MADAM SPEAKER: Sushma Ji, you speak. What you are speaking is going on record and nothing else is going on record.

...(Interruptions)

SHRIMATI SUSHMA SWARAJ: Madam Speaker, for last three days The Hindu daily has been making astonishing revelations through wikileaks. But the revelation made is not so much astonishing as it shames India in the world. ...(Interruptions) This revelation taints the Indian democracy. ...(Interruptions) It lays bare the so called...\* mystery ...(Interruptions) For us there is nothing new in it. ...(Interruptions) We had earlier brought out the same charge in the house along with proof. ...(Interruptions) I was not the member of this House at that time, I was then a member of the other House. You were in this very House and were yourself a Minister also. ...(Interruptions) You must have witnessed the scene. Our three MPs had brought bundles of currency notes to the House and they had complained to the Speaker that

efforts were being made to lure them to switch over their loyalties. ...(Interruptions) It pains we msuch to say that ...\*(Interruptions)

It was stated that it is an offence to wave the currency notes in the House. ...(Interruptions) I would like to ask as is it not an offence to bribe an MP, and instead it is an offence to bring currency notes in the House. ...(Interruptions)

Madam Speaker, I would like to submit that generally such crimes are committed in the darkenss of night. ...(Interruptions) Such crimes are committee by taking care to that none else may get an inling of it. ...(Interruptions) But the Government's operators tasked with this job were so self-conceited and haughty in carrying out their job that they were flaunting two chestfull, bagfull of money ...(Interruptions) to the employees of the American Ambessy and daring them to go and inform the American Government that they (the Govt. operators) were going to buy MPs with that money. ...(Interruptions) I would like to ask whether they were demonstrating ...\* or their ...\* ...(Interruptions) There cannot be a bigger ...\* Than this. Flaunting of bagfuls of money. ...(Interruptions) Madam Speaker, Wikileaks have numbers and dates. ...(Interruptions) These Wikileaks revelations appeared on 17 July 2008 and were superscribed as the 162458 secret. ...(Interruptions) It has the name of the minister and his ally. ...(Interruptions) It has the names of the leaders close to the Minister. ...(Interruptions) I would like to submit that the people carrying out the misdeed ...(Interruptions) are conferred with Padma-Vibhushanas by this Government. ...(Interruptions) Madam Chairman, this Government has been under constant attack for the last three months. ...(Interruptions) But it will find itself unable to bear the stroke of this hammer. ...(Interruptions) This Government has lost the moral right to rule. ...(Interruptions) Now, this Government has no right to rule even for a single while. ...(Interruptions) The Prime Minister should come forward and announce his resignation. ...(Interruptions) This is my demand ...(Interruptions)

SHRI MULAYAM SINGH YADAV (Mainpuri): Madam Speaker, I agree with the question put forward by hon'ble Gurudas Dasgupta because, I too extended help in saving the Government. ...(Interruptions) Now who has done what? Lest you party may have to come to bear this stigma, you kindly accept adjournment motion. A discussion should take place on this, let the Government too come out with it clarification. If it is clear that someone has got rupees 10 crores, 50 crores to save the Government them, I too, come under doubt as a saviour

of the Government. ...(*Interruptions*) If they have saved the Government. ...(*Interruptions*) We have saved the Government. ...(*Interruptions*) In this way all the people who have saved the Government will carry a bad name. Therefore the matter warrants clarification in the House ...(*Interruptions*) it is our demand. You kindly accept the adjournment motion of Gurudas Dasgupta Ji and it should be discussed. ...(*Interruptions*) The discussion on this adjournment motion must take precedence over all other work in the House. ...(*Interruptions*)

[*English*]

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 hours.

11.19 hrs.

*The Lok Sabha then adjourned till Twelve of the Clock.*

12.00 hrs.

*The Lok Sabha reassembled at Twelve of the Clock.*

[*DY. SPEAKER in the Chair*]

MR. DEPUTY SPEAKER: Dr. Ram Chandra Dome.

MR. DEPUTY SPEAKER: You kindly wait for a minute. Shri Sharad Yadav.

SHRI SHARAD YADAV (Madhepura): Sir, it is an extremely serious issue. ...(*Interruptions*)

MR. DEPUTY SPEAKER: His notice has already come.

...(*Interruptions*)

SHRI SHARAD YADAV: Mr. Deputy Speaker, give him too an opportunity to speak. ...(*Interruptions*)

MR. DEPUTY SPEAKER: His notice is already with us, so he will be allowed to speak.

...(*Interruptions*)

MR. DEPUTY SPEAKER: Sharad Yadav Ji, you speak. No one else's utterance will go on record.

...(*Interruptions*)

SHRI SHARAD YADAV: Sir, the issue raised by Sushma Ji, Gurudas Dagupta Ji and Mulayam Singh Yadav Ji is serious one. ...(*Interruptions*)

MR. DEPUTY SPEAKER: You take your seats please.

...(*Interruptions*)

MR. DEPUTY SPEAKER: Please keep silence.

...(*Interruptions*)

SHRI SHARAD YADAV: Sir, this question is so serious that earlier a wikileaks came out, this is second one. You must be aware that when vote of confidence was brought, then not just for or five MPs, but as many as 19 MPs switched over sides. ...(*Interruptions*) One MP from our party too had defected to the other side. ...(*Interruptions*) It is a very serious matter. ...(*Interruptions*)

MR. DEPUTY SPEAKER: He has given the notice. I am calling only those persons who have given the notice. No one else is being called.

...(*Interruptions*)

SHRI SHARAD YADAV: The most serious thing in this regard is this. ...(*Interruptions*) We do not want that ...(*Interruptions*)

MR. DEPUTY SPEAKER: Only speech of Shri Sharad ji will go on record.

...(*Interruptions*)\*

SHRI SHARAD YADAV: We do not want that Indo-US relations should get snapped. ...(*Interruptions*) Narayansamy Ji, please listen to me. ...(*Interruptions*) It is not right, tell him go sit. ...(*Interruptions*)

MR. DEPUTY SPEAKER: Only speech of Sharad Ji will go on record, nobody else's speech will go in record.

...(*Interruptions*)\*

SHRI SHARAD YADAV: Sir, it is not right. The biggest issue is that the American Embassy is running India. ...(*Interruptions*) I do not want to say that we should not have friendly ties with America. It is essential that we shall have friendly ties with it. But the biggest question raised by the Wikileaks exposes is that. ...(*Interruptions*) The American Embassy. ...(*Interruptions*)

The biggest issue is that American Embassy's advice is taken on each and every issue, as if they are ruling the country. Every issue is discussed there. They are also involved in the incidents of bribing the MPs, they call the MPs and offer them the suitcases filled with money. ...(*Interruptions*) This has been revealed by the Wikileaks. We are also aware that we were united on

no-confidence motion and you find it difficult to crack us as we were united, therefore 19 MPs from this side crossed over to that side. This has been revealed by Wikileaks also. Wikileaks has written that they said that they would conjure up clear majority by bribing the MPs and assured that would carry the nuclear bill through. Many high profile people got involved in it. At that time, Mulayam Singh Ji's party was also supporting you. He is present here. You are bringing had name to every body. Regarding him they were saying that they do not have anything to do with him. It was true that money changed hands regarding the going on the House, it was not false. ...*(Interruptions)* Today, Wikileaks has completely exposed all that it happening in the country today. It has fully exposed the scams and nothing is wrong in it, it is absolutely right, therefore we bear it. Therefore, they go our MPs on their side by using money power. ...*(Interruptions)* Never before has a bigger attack or dacoity been made against (Indian) democracy. All of us know that cash for vote scam has happened at the behest of America and American Embassy too has been on this job, Therefore, the Prime Minister should come in the House and let us know whether wikileaks is right or wrong. I want to say that it is true, it is written on the wall that 19 MPs defected from our side to treasury benches, this could not have happened without allurement. ...*(Interruptions)*

MR. DEPUTY SPEAKER: Please conclude.

...*(Interruptions)*

SHRI SHARAD YADAV: Therefore, the Prime Minister should come out with a statement in this regard and save the honour of the country. ...*(Interruptions)* American can be our friend, but it cannot dictate terms to us like Lord Mountbatten. Today, the entire country is bowing in front of it, these people are conducting their affairs by taking its advice on each and every issue. This is not appropriate for the country. ...*(Interruptions)* I want to say that the Prime Minister should give statement in this regard and clear the position.

MR. DEPUTY SPEAKER: You have expressed your views, now please sit down.

...*(Interruptions)*

SHRI SHARAD YADAV: Till he comes here and clears the air, there is no question of running the House. ...*(Interruptions)*

SHRI JAGDAMBIKA PAL (Domariyaganj): Mr. Deputy Speaker, I am on point of order.

MR. DEPUTY SPEAKER: There can be no point of order in zero hour, therefore please sit down.

*[English]*

DR. RAM CHANDRA DOME (Bolpur): Mr. Deputy-Speaker, Sir, a most shameful revelation has been made by a national daily *The Hindu* based on the bases of Wikileaks papers. ...*(Interruptions)* The matter has already been raised by the esteemed leader of CPI Mr. Gurudas Dasgupta and other leaders. This is the most shameful thing in the history of Indian democracy. During the Confidence Motion that took place on 22nd July, 2008, following withdrawal of support by the Left from the then Government led by Dr. Manmohan Singh on an important issue, many of the Members were given cash for votes. ...*(Interruptions)* That revelation was made by a former Minister, a senior leader, and a Member of the other House that he was involved in this brokerage. ...*(Interruptions)* They talked to the US diplomat on this issue ...*(Interruptions)*

This is a shameful revelation, Sir. This is a criminal offence and criminal investigation should be instituted immediately against those involved. ...*(Interruptions)* Our demand is that the Prime Minister of the country should explain to this House, and own the moral responsibility on this issue. ...*(Interruptions)* He has no right to continue further. ...*(Interruptions)* He should come immediately to the House and explain the position immediately as to what had happened at that time. ...*(Interruptions)* This is our demand of the entire Opposition. ...*(Interruptions)*

*[Translation]*

MR. DEPUTY SPEAKER: Please conclude. ...*(Interruptions)*

SHRI SANJAY NIRUPAM (Mumbai North): Mr. Deputy Speaker, Sir, you gave me permission to speak. ...*(Interruptions)* There is no credibility of Wikileaks. ...*(Interruptions)* Mr. Deputy Speaker, I should also get chance to speak. ...*(Interruptions)* What are you afraid of truth. ...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER: The House stands adjourned to meet at 2 p.m.

12.12 hrs.

*The Lok Sabha then adjourned till Fourteen of the Clock.*

14.00 hrs.

*The Lok Sabha re-assembled at Fourteen of the Clock.*

[SHRI FRANCISCO COSME SARDINHA *in the Chair*]

...(Interruptions)

*At this stage Shri Ashok Argal and some other Hon. Members came and stood on the floor near the Table.*

...(Interruptions)

### MATTERS UNDER RULE 377\*

[*English*]

MR. CHAIRMAN: Now, Matters under Rule 377.

...(Interruptions)

MR. CHAIRMAN: Those hon. Members who would like to place their speeches on the Table of the House, may please send slips and do so.

...(Interruptions)

#### (i) **Need to check the move to acquire agricultural land for setting up of Industrial projects in Karnataka**

SHRI R. DHYUVANARAYANA (Chamrajanagar): With land turning into gold, many unscrupulous elements are grabbing prime industrial land in Karnataka. Of late, the Karnataka Industrial Areas Development Board (KIADB) in particular, has come under severe criticism for acquisition of land in the name of industrial development and it is in this context, that the amendment Bill of the Land Acquisition Act 1894 gains credence.

Under the circumstances, there is a need to review the whole process and procedure of land acquisition for development activities duly recognizing the food security issues.

Unprecedented growth and the economic boom in recent India have created a multiplier effect on the development activities such as infrastructure like roads, ports, airports, housing, etc. Added to this, the SEZ Act 2005 and the notified rule in February 2006, has triggered a sort of mad rush for land.

The Karnataka Government's latest move to acquire 2,100 acres of land for the proposed center sponsored IT Investment Region (ITIR) new Bangaluru International Airport has sparked a controversy. The Karnataka Industry Areas Development Board (KIADB) is acquiring fertile agricultural land, both in contravention of the guidelines of the Centre and the State Level Empowered Committee for the ITIR project headed by the Chief Minister. The Union Government's gazette notification on ITIR projects issued on May 28, 2008 has clearly said State Government should acquire preferably non-agricultural land for such projects.

The move by the KIADB to acquire 17,571 acres of agricultural land for integrated steel plants in Bellary district and 25,000 acres of land in Mysore district also in other areas in the State has attracted severe criticism.

#### (ii) **Need to locate and recover nuclear fuelled power pack allegedly lost in the slopes of Mount Nanda Devi in Uttarakhand posing a serious threat of radiation**

[*Translation*]

SHRI SATPAL MAHARAJ (Garhwal): Through you, I would like to invite the attention of the House towards the disappeared Atomic pack at the summit of Nanda Devi of Himalaya at Garhwal by American Secret Agency CIA. As per the information received, American Secret Agency, in order to get information of the missiles tested by the army of the neighbouring country sent a joint American mountaineering team to the Nanda Devi summit at Garhwal to set up a nuclear device there in which they used Plutonium 238 atomic energy. There they got mired in a storm and left behind that Atomic Pack there and retracted. When they went there to collect it they could not find it. Perhaps, due to the heat of nuclear energy, that pack while melting the ice got buried somewhere beneath the rocks. After this in order to search that nuclear pack many expeditious were launched but till date success eluded them. Now, the main threat it has come to pose is that as soon as Atomic pack will keep reaching down and down into the earth's layers, the danger of its likely ill-effects in the form of radioactivity in ground and river waters will rise more and more danger of atomic pollution has increased in our rivers, particularly in the streams of holy river Ganga. Once it affects our rivers then it will play havoc, which cannot be estimated.

Hence, through you, I request the Central Government that in view of the possible danger that may be caused

\*Treated on laid on the Table.

by that disappeared atomic pack on monthly or quarterly investigation may be made into it and keeping in view the hazards of radiation, so as to prevent widespread damage in a likely catastrophic situation.

**(iii) Need to connect district Shrawasti in Uttar Pradesh with rail service**

DR. VINAY KUMAR PANDEY (Shrawasti): Sir, through you, I would like to invite the attention of hon'ble Railway Minister towards my parliamentary constituency Shrawasti. Shrawasti is the place where the worshippers of non-violence Lord Buddha got enlightenment simultaneously it has the glory to be the birth place of Jain Teerthankar Lord Sambhavnath. As a consequence it attracts thousands of foreigners and tourists every year. At present Shrawasti has no railway facility. If Shrawasti is connected to railway then it may multiply the number of foreign tourists particularly from Sri Lanka, Thailand, Burma, Cambodia, Japan, Korea etc. countries which will result in increase of revenue/foreign currency and it will open avenues for employment to the people from Shrawasti.

Apart from it, not being connected with Railway lines Shrawasti is completely deprived of district industrialization, due to which unemployment is prevailing in the district. Proposal for Railway line from Jarval to Tulsipur via Minga-Sirasia or via Khalilabad-Balrampur-Shrawasti-Bhinga-Ikona-Gilola to Bahraich may be implemented as early as possible. Rail service to Shrawasti may prove to be a mile stone to tourism and development of Shrawasti and Shrawasti will be able to secure its pace in the world map in the form of enlightenment place of Lord Buddha. Hence, I request you to connect Shrawasti to Railway line without further delay.

**(iv) Need to run a inter-city express between Bidar (Karnataka) to Hyderabad (Andhra Pradesh) via Zaheerabad and Secunderabad**

*[English]*

SHRI SURESH KUMAR SHETKAR (Zaheerabad): I would like to draw the kind attention of the august House regarding the need to start the Inter City Express Train from Bidar-Zaheerabad to Secunderabad-Hyderabad.

80% of my Parliamentary Constituency is geographically located just adjacent to Karnataka border and all the people belong to farmers community and road transport is the only source of their travel in these areas. Students and employees also travel in these routes daily. There is a heavy rush in these routes and it is a long-pending demand of my Constituency people to run an Inter-city Express in these routes to have comfortable

journey and the railways will also get good returns in these routes.

I, therefore, request the Hon'ble Minister of Railways, through the Chair, to kindly introduce Inter City Express Train from Bidar to Hyderabad and vice-versa daily for the benefit of passengers in the remaining Eleventh Five Year Plan.

**(v) Need to implement Special Component Plan and Tribal Sub Plan Schemes meant for SCs and STs in their present format**

DR. MANDA JAGANNATH (Nagarkurnool): The Planning Commission of India has appointed a Task Force to study the Implementation of Special Component Plan (SCP) and Tribal Sub Plan (TSP) and give recommendations. Subsequently, the Task Force submitted its report on 25th November, 2010.

The following recommendations have been made, grouping the 68 Ministries/Departments into four categories:-

- (i) No obligations of certain ministries to implement the Plans;
- (ii) Earmarking less than 15% for SCs and 7.5% for STs; and
- (iii) Earmarking outlays between 15%-16.2% for SCs and 7.5% for STs.

If the above recommendations are implemented-

- (i) 40-43 ministries/departments will be exempted from making any efforts for the development of SCs and STs;
- (ii) Responsibilities of 10 ministries/departments will be lessened;
- (iii) Only 9 ministries/departments will continue the status quo; and
- (iv) Only responsibilities of 6 ministries/departments will be enhanced.

These recommendations ultimately legitimizes the excuses of 58.9% of Central Government machinery from fulfilling their responsibilities from development of Dalits and Adivasis who constitute 24.4% of population in the country. This is totally unconstitutional and undemocratic.

I request the Government of India to implement the SCP and TSP Schemes in their present format for the larger interest of the people belonging to SCs and STs.

**(vi) Need to ban the export of cotton yarn and ensure its availability to handloom and powerloom industries in Maharashtra**

*[Translation]*

SHRI JAYWANT GANGARAM AWALE (Latur): Sir, production of onion of Maharashtra is very high, as a result the price of onion has considerably fallen. Government's decision to export onion is worth welcome. But cotton mills of the whole country including Maharashtra are facing crisis. Cotton is available with farmers. Export of cotton has caused crisis that instead of farmers, traders are getting benefit of export because farmers' cotton produce is gathered by these traders. That is why power looms do not get sufficient cotton from these traders, as a consequence labourers are facing employment crisis. Mill labourers are getting unemployed, export of cotton is the main reason behind it, due to which price of cotton has increased from rupees 25,000 Bale to rupees 58,000 a Bale.

Hence, I strongly make a demand to the Government that the export of cotton may be stopped with immediate effect and it is necessary to provide sufficient quantity of cotton to all the cotton mills of the country. Until this supply is made, export of cotton is not appropriate and export of cotton should be stopped completely and mill labourers may be saved from unemployment.

**(vii) Need to announce a package for the welfare of distressed farmers of Vidarbha region in Maharashtra**

SHRI DATTA MEGHE (Wardha): Hon'ble Madam Speaker, I would like to invite the attention of the Government towards the announcement made by the Prime Minister on 1st July, 2006 for a package for rupees 3750 crores as per the recommendation by Dr. Swaminathan Committee in view of increasing incidents of suicides by the farmers of Vidarbha region. In this package it was decided to complete all the works within 3 years. But this package has not taken care of property, resultantly farmers could not get due benefits. That is why farmers in Maharashtra particularly in Vidarbha region are still committing suicides. During last few months farmers have committed suicides. Keeping the condition of the farmer of Vidarbha region and losses farmers caused to by excessive rainfall and extreme cold. In view of it there is a need of new package for the farmers of Vidarbha region and I think, for this, a minimum package for rupees 7 thousand crores is needed. Maharashtra Government has sent this kind of proposal too to Central Government.

Last year heavy rainfall and cold has badly spoiled the crops of the farmers of Vidarbha region. In order to come out of this condition, I had requested the Central Government to declare this region as wet famine struck region. In such a situation I request the Central Government to announce a package for rupees 7 thousand crores immediately for the farmers of Vidarbha region.

**(viii) Need to provide a manned level crossing between chain nos. 1306 and 1307 on Mahoba-Khajuraho railway line in North Central Railway Zone**

SHRI JITENDRA SINGH BUNDELA (Khajuraho): There is no manned level crossing between chain nos. 1306 and 1307 on Mahoba-Khajuraho railway line in North Central Railway Zone. On one side of the chain Panchayat headquarters of villages Atari, Pathraya, Dahri, Mania is situated, whereas, on the other side villages Gomakhurd, Anandpura, Kudrapurva Vmhor are situated. The Panchayat headquarters of these villages is situated on the other side of the railway line and the fields are on the opposite side of the railway line as a consequence of which people from these villages frequently cross this railway line due to which so far many accidents have taken place. In this regard, local rural people have apprised the General Manager Allahabad zone and Divisional Manager Jhansi, but no satisfactory action has been taken which has dissatisfied them.

Through House, it is requested that a manned level crossing between chain nos. 1306 and 1307 on Mahoba-Khajuraho railway line may be provided immediately so that in future accidents may be avoided.

**(ix) Need to allocate adequate quantity of Compressed Natural Gas and APM Gas to Gujarat**

*[English]*

DR. KIRIT PREMJBHAI SOLANKI (Ahmedabad West): Based on the active advice of Bhurelal Committee appointed by Hon'ble Supreme Court, Government of Gujarat introduced CNG in motor vehicles in Ahmedabad in the State. The consumption of CNG is increasing rapidly in Gujarat. However, prices of CNG in Gujarat are higher as compared to Delhi, Mumbai and others. Price is around Rs. 19/Kg. in Delhi while in Ahmedabad it is around Rs. 36.62/Kg. The prices in Delhi, Mumbai are competitive due to availability of APM gas. APM gas is also available in Ahmedabad, hence CNG price can be reduced there



by 25%. It will also save subsidy given for diesel and petrol. As State Government of Gujarat is keen to promote CNG usage, it has requested Union Government to allocate adequate quantity of CNG and APM gas to Gujarat. It is a legitimate demand of Gujarat, hence, I request the Government to allocate CNG and APM gas at the earliest.

**(x) Need to augment railway services in Dindori Parliamentary Constituency, Maharashtra and provide stoppages of Kamayani Express at Nandgaon, Laslgaon and Niphad railway stations**

SHRI HARISHCHANDRA CHAVAN (Dindori): Since our independence, there is a demand for the rail line on Manmad-Malegaon-Dhule-Nardana route. In the previous budget, it was expected that the work would start in this regard. Madam, if the train from Mumbai to Delhi through this route is facilitated, around 80 km will be saved. Also, the people from minority, tribal area will be connected to Mumbai which will help develop these areas. I have requested Her Excellency President of India also in this regard. The Public are agitating for this Project. Also, works on Nasik-Pune, Nasik-Surat railway lines were expected. In previous year Nasik railway station was supposed to be improved but nothing was mentioned about it in this budget. The Railway Stations Niphad, Nandgaon and Laslgaon do not have the facilities of urinals, waiting rooms. The demand of stoppage of Kamayani Express at Nandgaon is being made for the last 5 years along with Laslgaon and Niphad Railway Stations. I urge the Central Government to take necessary action in this regard on priority basis.

**(xi) Need to provide facility of railway rakes for transportation of fertilizers at Lilia Mota in Amreli Parliamentary Constituency, Gujarat**

*[Translation]*

SHRI NARANBHAI KACHHADIA (Amreli): Through you, I wish to invite the attention of the Railway Minister towards the problems faced by the farmers of my constituency, district Amreli that arrangement of rack made by the Ministry of Railways is 150 km. away from Amreli and that falls under other district Bhavnagar. Fertilizer companies have to face inconvenience such as transportation charges, delay in delivery etc. As of now, rack has to be brought from 150 km. away.

Madam, in district Amreli there is a region named Lalia Mota where the facility of broad gauge is available. If arrangement of rack is made available over there by the Ministry of Railways then it will facilitate convenience

to our farmers. Simultaneously, fertilizer companies will also get benefit.

Madam, I would like to request Ministry of Railways that the arrangement of rack may be transferred from Bhavnagar to Lalia Mota region of district Amreli so for the convenience of the farmers.

**(xii) Need to include biographies of Chhatrapati Shivaji and Veer Savarkar Vinayak Damodar in School curriculum**

SHRI GAJANAN D. BABAR (Maval): Madam, I would like to invite the attention of the Government towards the inclusion of biographies of Shivaji Maharaj and Vinayak Damodar in the curriculum of History.

Chhatrapati Shivaji and freedom fighter Veer Savarkar Vinayak Damodar were born in Maharashtra state. Both the great patriots laid down their lives for the sake of the country. Shivaji Maharaj founded independent state in the interest of the country and public. Every citizen of the country has great respect for them and their biographies have always been inspirational.

Veer Savarkar sacrificed his life in the interest of the contry against Britishers. He never accepted slavery by Britishers.

Through you, I would like to request the Government to include the biographies of both the freedom fighters in the curriculum of History so that every student may come to know about their sacrifice in the interest of the country and inspiring from them they may inculcate the feeling of patriotism.

*[English]*

...(Interruptions)

MR. CHAIRMAN: Please go back to your seats.

...(Interruptions)

MR. CHAIRMAN: Shri Sanjay Nirupam may please start.

...(Interruptions)

MR. CHAIRMAN: Please do not record anything except the speech of Shri Sanjay Nirupam.

*(Interruptions)...\**

[*Translation*]

SHRI SANJAY NIRUPAM (Mumbai North): Mr. Chairman, Sir, it is quite unfortunate that out's is the only country in the world. ...(*Interruptions*) where discussion on Wikileaks is being held. Wikileaks is such a web agency site, which has been rejected by all the countries in the world. It has no authenticity, no credibility, no veracity. ...(*Interruptions*) There is no guarantee of cables sent from American embassies to their political masters. Also there is no credibility of these cables. I feel pity on my colleagues in the opposition. Such a bankruptcy has crept in them that they are bereft of any issue. In absence of any issue, opposition has resorted to such tractics. ...(*Interruptions*)

Mr. Chairman, Sir, I am quite pained to say that the left front people. ...(*Interruptions*) the leftists have never believed Americans. They hate America, but so far as Wikileaks is concerned they are expressing their belief on America also. ...(*Interruptions*)

[*English*]

MR. CHAIRMAN: The House stands adjourned to meet again at 6 p.m.

14.03 hrs.

*The Lok Sabha then adjourned till Eighteen of the Clock.*

18.00 hrs.

*The Lok Sabha re-assembled at Eighteen of the Clock.*

[MADAM SPEAKER *in the Chair*]

## PAPERS LAID ON THE TABLE

[*English*]

MADAM SPEAKER: Papers to be laid on the Table.

Shri Harish Rawat.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI HARISH RAWAT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2011-2012.

...(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, I want to say something. ...(*Interruptions*)

MADAM SPEAKER: Let us take up Guillotine first. Now it is time for Guillotine.

...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ: During Guillotine itself I will take five minutes for making my point ...(*Interruptions*). We will walkout. ...(*Interruptions*)

MADAM SPEAKER: It is related to that?

...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ: Madam Speaker, it is not related to Guillotine, it is related to the issue raised in the morning. ...(*Interruptions*)

SHRI MULAYAM SINGH YADAV (Mainpuri): Madam Speaker, we are walking out.

18.01 hrs.

*At this stage Shri Mulayam Singh Yadav and some other Hon. Members left the House.*

[*English*]

SHRI GURUDAS DASGUPTA (Ghatal): Madam, we are walking out against the silence of the Prime Minister. The hon. Prime Minister is silent. He is not replying. ...(*Interruptions*) It is totally corrupt Government. We are walking out. ...(*Interruptions*)

18.01 hrs.

*At this stage, Shri Gurudas Dasgupta and some other hon. Members left the House.*

[*Translation*]

SHRIMATI SUSHMA SWARAJ: Madam Speaker, it is with a sense of hurt caused by the kind of scene created in the morning in the House that I am speaking in that context. Wikileaks expose appeared in the 'Hindi' newspaper this morning. ...(*Interruptions*) Now, same situation is erupting again ...(*Interruptions*). I would request the leader of Opposition and the Prime Minister ...(*Interruptions*). I spoke to the Leader of the Opposition

on phone and I said, alas, you were present there. I was making my point and I should have been allowed to make my point. He said that whatever happened in the morning was not good. Therefore, I want to say only this much that whatever has been exposed by the Hindu today through Wikileaks has put the whole nation to shame. It has tarnished democracy. I want the Prime Minister to make a statement. The hon. Prime Minister is present here. If he says that it is wrong then he should explain as to how it is wrong? But, if the Prime Minister does not make any statement in this regard, and no initiative to this effect comes from the government then we cannot be present during Guillotine, Demands for Grants. With your leave, I earnestly say that the whole Opposition would stage walkout and you keep passing your demands.

**18.03 hrs.**

*At this stage Shrimati Sushma Swaraj and some other Hon. Members left the House*

**18.03 hrs.**

## OBSERVATION BY THE SPEAKER

### Outstanding Demands for Grants

*[English]*

MADAM SPEAKER: Hon. Members, in the situation that is prevailing in the House since morning, it has not been possible to hold a discussion on the Demands for Grants relating to the Ministry of Mines and the Ministry of Road Transport and Highways. It is my responsibility to ensure timely completion of Financial Business.

Before putting the Outstanding Demands to the vote of the House, I shall first dispose of the cut motions moved by Sk. Saidul Haque to the Demand for Grant relating to the Ministry of Mines. Thereafter, I shall call Shri P.K. Biju, who intends to move his cut motions to the Outstanding Demands, to move his cut motions.

I put the cut motions to Demand No. 66 relating to the Ministry of Mines moved by Sk. Saidul Haque to the vote of the House.

*The cut motions were put and negatived.*

**18.05 hrs.**

## SUBMISSION OF OUTSTANDING DEMANDS FOR GRANTS TO THE VOTE OF THE HOUSE (GUILLOTINE)

*[English]*

MADAM SPEAKER: I shall now put the Outstanding Demands for Grants relating to the Ministries/Departments to the vote of the House.

*...(Interruptions)*

**18.06 hrs.**

*At this stage, Shri H.D. Devegowda left the House.*

MADAM SPEAKER: The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2012, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture;
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy;
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers;
- (4) Demand No. 9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No. 18 relating to Ministry of Corporate Affairs;

- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence;
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region;
- (13) Demand No. 29 relating to Ministry of Earth Sciences;
- (14) Demand No. 30 relating to Ministry of Environment and Forests;
- (15) Demand Nos. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance;
- (16) Demand No. 45 relating to Ministry of Food Processing Industries;
- (17) Demand Nos. 46 to 49 relating to Ministry of Health and Family Welfare;
- (18) Demand Nos. 50 and 51 relating to Ministry of Heavy Industries and Public Enterprises;
- (19) Demand Nos. 52 to 56 and 96 to 100 relating to Ministry of Home Affairs;
- (20) Demand No. 57 relating to Ministry of Housing and Urban Poverty Alleviation;
- (21) Demand Nos. 58 and 59 relating to Ministry of Human Resource Development;
- (22) Demand No. 60 relating to Ministry of Information and Broadcasting;
- (23) Demand No. 61 relating to Ministry of Labour and Employment;
- (24) Demand Nos. 62 and 63 relating to Ministry of Law and Justice;
- (25) Demand No. 65 relating to Ministry of Micro, Small and Medium Enterprises;
- (26) Demand No. 66 relating to Ministry of Mines;
- (27) Demand No. 67 relating to Ministry of Minority Affairs;
- (28) Demand No. 68 relating to Ministry of New and Renewable Energy;
- (29) Demand No. 69 relating to Ministry of Overseas Indian Affairs;
- (30) Demand No. 70 relating to Ministry of Panchayati Raj;
- (31) Demand No. 71 relating to Ministry of Parliamentary Affairs;
- (32) Demand No. 72 relating to Ministry of Personnel, Public Grievances and Pensions;
- (33) Demand No. 73 relating to Ministry of Petroleum and Natural Gas;
- (34) Demand No. 74 relating to Ministry of Planning;
- (35) Demand No. 75 relating to Ministry of Power;
- (36) Demand No. 77 relating to Lok Sabha;
- (37) Demand No. 78 relating to Rajya Sabha;
- (38) Demand No. 80 relating to Secretariat of the Vice-President;
- (39) Demand No. 81 relating to Ministry of Road Transport and Highways;
- (40) Demand Nos. 85 to 87 relating to Ministry of Science and Technology;
- (41) Demand No. 88 relating to Ministry of Shipping;
- (42) Demand No. 89 relating to Ministry of Social Justice and Empowerment;
- (43) Demand No. 90 relating to Department of Space;
- (44) Demand No. 91 relating to Ministry of Statistics and Programme Implementation;
- (45) Demand No. 92 relating to Ministry of Steel;
- (46) Demand No. 93 relating to Ministry of Textiles;
- (47) Demand No. 94 relating to Ministry of Tourism;
- (48) Demand No. 95 relating to Ministry of Tribal Affairs;
- (49) Demand Nos. 101 to 103 relating to Ministry of Urban Development;
- (50) Demand No. 104 relating to Ministry of Water Resources;
- (51) Demand No. 105 relating to Ministry of Women and Child Development; and
- (52) Demand No. 106 relating to Ministry of Youth Affairs and Sports."

**Demands for Grants—Budget (General) for 2011-2012 submitted to the vote of the Lok Sabha**

No.	Name of the Demand	Amount of Demand for Grants submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
	<b>Ministry of Agriculture</b>		
1.	Department of Agriculture and Cooperation	17450,67,00,00	72,20,00,000
2.	Department of Agricultural Research and Education	4966,14,00,000	...
3.	Department of Animal Husbandry, Dairying and Fisheries	2021,21,00,000	16,74,00,000
	<b>Department of Atomic Energy</b>		
4.	Atomic Energy	5636,41,00,000	3448,85,00,000
5.	Nuclear Power Schemes	8308,98,00,000	1087,40,00,000
	<b>Ministry of Chemicals and Fertilisers</b>		
6.	Department of Chemicals and Petrochemicals	799,88,00,000	22,12,00,000
7.	Department of Fertilisers	53619,46,00,000	217,54,00,000
8.	Department of Pharmaceuticals	190,50,00,000	22,50,00,000
	<b>Ministry of Civil Aviation</b>		
9.	Ministry of Civil Aviation	1000,92,00,000	1393,00,00,000
	<b>Ministry of Coal</b>		
10.	Ministry of Coal	468,72,00,000	30,00,00,000
	<b>Ministry of Commerce and Industry</b>		
11.	Department of Commerce	5584,10,00,000	930,98,00,000
12.	Department of Industrial Policy and Promotion	1481,01,00,000	8,00,00,000
	<b>Ministry of Communications and Information Technology</b>		
13.	Department of Posts	13522,26,00,000	518,12,00,000
14.	Department of Telecommunications	8745,82,00,000	1027,96,00,000
15.	Department of Information Technology	2871,21,00,000	177,40,00,000
	<b>Ministry of Consumer Affairs, Food and Public Distribution</b>		
16.	Department of Consumer Affairs	576,90,00,000	23,46,00,000
17.	Department of Food and Public Distribution	61701,68,00,000	10628,33,00,000
	<b>Ministry of Corporate Affairs</b>		
18.	Ministry of Corporate Affairs	199,94,00,000	39,00,00,000
	<b>Ministry of Culture</b>		
19.	Ministry of Culture	1298,00,00,000	40,00,00,000
	<b>Ministry of Defence</b>		
20.	Ministry of Defence	11474,57,00,000	1682,00,00,000
21.	Defence Pensions	33999,75,00,000	...
22.	Defence Services—Army	65962,38,00,000	...
23.	Defence Services—Navy	10782,25,00,000	...

1	2	3	4
24.	Defence Services—Air Force	16518,73,00,000	...
25.	Defence Ordnance Factories	792,88,00,000	...
26.	Defence Services—Research and Development	5659,26,00,000	...
27.	Capital Outlay on Defence Services	...	69148,01,00,000
	<b>Ministry of Development of North Eastern Region</b>		
28.	Ministry of Development of North Eastern Region	1631,58,00,000	301,00,00,000
	<b>Ministry of Earth Sciences</b>		
29.	Ministry of Earth Sciences	1284,92,00,000	284,20,00,000
	<b>Ministry of Environment and Forests</b>		
30.	Ministry of Environment and Forests	2661,29,00,000	80,68,00,000
	<b>Ministry of Finance</b>		
32.	Department of Economic Affairs	6948,66,00,000	14683,56,00,000
33.	Department of Financial Services	15891,94,00,000	7814,00,00,000
35.	Transfers to State and Union Territory Governments	89348,61,00,000	10000,00,00,000
36.	Loans to Government Servants, etc.	...	300,00,00,000
38.	Department of Expenditure	99,97,00,000	2,00,00,000
39.	Pensions	16920,00,00,000	...
40.	Indian Audit and Accounts Department	2314,36,00,000	9,68,00,000
41.	Department of Revenue	13338,99,00,000	17,89,00,000
42.	Direct Taxes	2975,85,00,000	905,70,00,000
43.	Indirect Taxes	3250,84,00,000	127,55,00,000
44.	Department of Disinvestment	62,63,00,000	...
	<b>Ministry of Food Processing Industries</b>		
45.	Ministry of Food Processing Industries	514,58,00,000	95,51,00,000
	<b>Ministry of Health and Family Welfare</b>		
46.	Department of Health and Family Welfare	26912,25,00,000	1989,08,00,000
47.	Department of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	1064,00,00,000	24,00,00,000
48.	Department of Health Research	771,00,00,000	...
49.	Department of AIDS Control	1699,00,00,000	1,00,00,000
	<b>Ministry of Heavy Industries and Public Enterprises</b>		
50.	Department of Heavy Industry	415,75,00,000	439,90,00,000
51.	Department of Public Enterprises	18,69,00,000	...
	<b>Ministry of Home Affairs</b>		
52.	Ministry of Home Affairs	4921,54,00,000	28,85,00,000
53.	Cabinet	329,92,00,000	104,07,00,000
54.	Police	31543,06,00,000	8464,42,00,000
55.	Other Expenditure of the Ministry of Home Affairs	1640,84,00,000	103,99,00,000
56.	Transfers to Union Territory Governments	2058,29,00,000	72,00,00,000

1	2	3	4
	<b>Ministry of Housing and Urban Poverty Alleviation</b>		
57.	Ministry of Housing and Urban Poverty Alleviation	1107,60,00,000	...
	<b>Ministry of Human Resource Development</b>		
58.	Department of School Education and Literacy	60088,58,00,000	...
59.	Department of Higher Education	21912,00,00,000	...
	<b>Ministry of Information and Broadcasting</b>		
60.	Ministry of Information and Broadcasting	2056,14,00,000	587,54,00,000
	<b>Ministry of Labour and Employment</b>		
61.	Ministry of Labour and Employment	3283,62,00,000	746,00,00,000
	<b>Ministry of Law and Justice</b>		
62.	Election Commission	25,93,00,000	...
63.	Law and Justice	1417,28,00,000	15,02,00,000
	<b>Ministry of Micro, Small and Medium Enterprises</b>		
65.	Ministry of Micro, Small and Medium Enterprises	2834,49,00,000	166,80,00,000
	<b>Ministry of Mines</b>		
66.	Ministry of Mines	614,97,00,000	39,21,00,000
	<b>Ministry of Minority Affairs</b>		
67.	Ministry of Minority Affairs	2751,00,00,000	115,00,00,000
	<b>Ministry of New and Renewable Energy</b>		
68.	Ministry of New and Renewable Energy	1146,88,00,000	65,50,00,000
	<b>Ministry of Overseas Indian Affairs</b>		
69.	Ministry of Overseas Indian Affairs	71,80,00,000	9,20,00,000
	<b>Ministry of Panchayati Raj</b>		
70.	Ministry of Panchayati Raj	5250,65,00,000	...
	<b>Ministry of Parliamentary Affairs</b>		
71.	Ministry of Parliamentary Affairs	10,48,00,000	...
	<b>Ministry of Personnel, Public Grievances and Pensions</b>		
72.	Ministry of Personnel, Public Grievances and Pensions	675,18,00,000	69,62,00,000
	<b>Ministry of Petroleum and Natural Gas</b>		
73.	Ministry of Petroleum and Natural Gas	23716,20,00,000	...
	<b>Ministry of Planning</b>		
74.	Ministry of Planning	944,39,00,000	731,61,00,000
	<b>Ministry of Power</b>		
75.	Ministry of Power	11969,52,00,000	2862,16,00,000
	<b>The President, Parliament, Union Public Service Commission &amp; the Secretariat of the Vice-President</b>		
77.	Lok Sabha	399,13,00,000	...
78.	Rajya Sabha	223,53,00,000	...
80.	Secretariat of the Vice-President	2,99,00,000	...

1	2	3	4
	<b>Ministry of Road Transport and Highways</b>		
81.	Ministry of Road Transport and Highways	19241,31,00,000	21490,00,00,000
	<b>Ministry of Science and Technology</b>		
85.	Department of Science and Technology	2695,87,00,000	46,75,00,000
86.	Department of Scientific and Industrial Research	3378,50,00,000	6,50,00,000
87.	Department of Biotechnology	1426,92,00,000	...
	<b>Ministry of Shipping</b>		
88.	Ministry of Shipping	1447,93,00,000	623,67,00,000
	<b>Ministry of Social Justice and Empowerment</b>		
89.	Ministry of Social Justice and Empowerment	5183,00,00,000	270,00,00,000
	<b>Department of Space</b>		
90.	Department of Space	3676,97,00,000	2948,17,00,000
	<b>Ministry of Statistics and Programme Implementation</b>		
91.	Ministry of Statistics and Programme Implementation	2505,79,00,000	21,57,00,000
	<b>Ministry of Steel</b>		
92.	Ministry of Steel	116,71,00,000	1,00,00,000
	<b>Ministry of Textiles</b>		
93.	Ministry of Textiles	5767,48,00,000	88,27,00,000
	<b>Ministry of Tourism</b>		
94.	Ministry of Tourism	1166,75,00,000	4,01,00,000
	<b>Ministry of Tribal Affairs</b>		
95.	Ministry of Tribal Affairs	358,76,00,000	70,00,00,000
	<b>Ministry of Urban Development</b>		
101.	Department of Urban Development	1232,50,00,000	5563,89,00,000
102.	Public Works	1169,20,00,000	483,24,00,000
103.	Stationery and Printing	253,11,00,000	13,00,000
	<b>Ministry of Water Resources</b>		
104.	Ministry of Water Resources	1150,03,00,000	95,30,00,000
	<b>Ministry of Women and Child Development</b>		
105.	Ministry of Women and Child Development	12733,00,00,000	...
	<b>Ministry of Youth Affairs and Sports</b>		
106.	Ministry of Youth Affairs and Sports	1116,98,00,000	4,02,00,000
	<b>Total Revenue/Capital</b>	<b>943673,68,00,000</b>	<b>176058,69,00,000</b>

*The motion was adopted.*



18.10 hrs.

APPROPRIATION (NO. 2) BILL, 2011\*

[English]

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12."

*The motion was adopted.*

SHRI PRANAB MUKHERJEE: I introduce \*\* the Bill.

SHRI PRANAB MUKHERJEE: I beg to move\*\*:

"That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12, be taken into consideration."

*The motion was adopted.*

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 18th March, 2011 at 11 a.m.

18.12 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 18, 2011/Phalgun 27, 1932 (Saka).*

\_\_\_\_\_

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 17.3.2011.

\*\*Introduced with the Recommendation of the Presidents.

### INTERNET

The Original version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

<http://www.parliamentofindia.nic.in>

### LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Lok Sabha T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

### LOK SABHA DEBATES ON SALE

Printed copies of Lok Sabha Debates of Original version, English version, Hindi version and indices thereto, DRSCs reports and other Parliamentary Publications and Souvenir items with logo of Parliament are available for sale at the Sales Counter, Reception, Parliament House, (Tel. Nos. 23034726, 23034495, 23034496) New Delhi-110001. The information about all these publications and items is also available on the website mentioned above.

---

---

© 2011 BY LOK SABHA SECRETARIAT

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha  
(Thirteenth Edition) and printed by M/s. Dhanraj Associates Pvt. Ltd., New Delhi.

---

---